

Statement-II*The details of functional Jawahar Navodaya Vidyalayas in the State of Rajasthan*

Sl. No.	Name of JNVs	Sl. No.	Name of JNVs
1.	Ajmer	18.	Jalore
2.	Alwar	19.	Jhalawar
3.	Banswara-I	20.	Jhunjhunu
4.	Baran	21.	Jodhpur
5.	Barmer	22.	Karauli
6.	Bharatpur	23.	Kota
7.	Bhilwara	24.	Nagaur
8.	Bikaner	25.	Pali
9.	Bundi	26.	Rajsamand
10.	Chittorgarh	27.	Sawai Madhopur
11.	Churu	28.	Sikar
12.	Dausa	29.	Sirohi
13.	Dholpur	30.	Sri Ganganagar
14.	Dungarpur	31.	Tonk
15.	Hanumangarh	32.	Udaipur
16.	Jaipur	33.	Banswara-II *
17.	Jaisalmer	34.	Sri Ganganagar-II *#

* Additional Navodaya Vidyalayas sanctioned in districts having large concentration of SC/ST population.

All JNVs except Sl. No. 34 are functional. As regard to Sl.No. 34 Navodaya Vidyalaya Selection Test for admission to Class VI has been conducted by C.B.S.E. and JNV will start functioning from current Academic session.

Suspension and termination of staffs of JMI

2665. SHRI ARVIND KUMAR SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 3486 given in the Rajya Sabha on the April, 2013 and state:

(a) whether the decisions regarding suspension and termination of teaching and non-teaching staffs in Jamia Millia Islamia (JMI) have been taken unreasonably;

(b) if so, the reasons therefor;

(c) the details of representations received from MPs in this regard along with the action taken thereon, representation-wise;

(d) whether Government would conduct CBI inquiry into the *ad hoc* appointments on key posts there and arbitrary suspension and termination of teaching and non teaching staffs during the last three years till date;

(e) if so, by when CBI inquiry would be set up in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Jamia Millia Islamia (JMI) is a statutory autonomous body established by an Act of Parliament and governed by the Jamia Millia Islamia Act, 1988 and the Statutes and the Ordinance framed there under. All administrative decisions are taken by the University with the approval of its statutory body *i.e.* Executive Council. The Statutes and Ordinances also provide a mechanism to appeal against any decisions taken by an authority of the University, if the person aggrieved finds the orders unreasonable. JMI has reported that during 2010-11 to 2012-13, disciplinary action were initiated against 27 employees out of which, 3 suspensions were revoked while 20 were removed from service.

(c) No representation in this regard has been received recently. However, as per records, letters dated 01.03.2013 and 15.05.2013 from Shri Sabir Ali, MP, Rajya Sabha and dated 09.04.2013 from Shri Sitaram Yechury, MP, Rajya Sabha had been received respectively. Comments on the letters were called for from the University. The University informed that there was no substance in the allegations.

(d) to (f) In view of (a) and (b) above, do not arise.

Difference in MIS and QPR

†2666. SHRI MOTILAL VORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Department of School Education and Literacy under the Ministry has stated in its report that there is a huge difference in the data of the Management Information System (MIS) and the Quarterly Progress Report (QPR) sent by all the States including Chhattisgarh;

(b) whether, as per QPR, 88 per cent of the children had access to the mid day meal while, as per MIS only 59 per cent of the children had access to the same against the set target in Chhattisgarh during the last financial year;

(c) whether similar difference has been noticed in some other States; and

(d) if so, the details thereof ?

†Original notice of the question was received in Hindi.